

**GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA
UNSTARRED QUESTION NO.254
TO BE ANSWERED ON 25.02.2016**

ALLOCATION OF POWER

†254. SHRI KAUSHALENDRA KUMAR:

**Will the Minister of POWER
be pleased to state:**

- (a) the criteria fixed for allocation of power from Central Sector Power Undertakings/Units to States;**
- (b) whether the allocation of power to various States/UTs in the country including Rajasthan has been much less than what has been demanded by them during each of the last three years and the current year;**
- (c) if so, the State/UT-wise details thereof along with the reasons therefor; and**
- (d) the remedial steps taken by the Government in this regard?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) : The details of guidelines for the allocation of power to States/Union Territories (UTs) are given at Annex-I.

(b) to (d) : The allocation of power from Central Generating Stations (CGSs) to various States/UTs in the country is done as per the extant guidelines and the entire capacity is limited and stands fully allocated at any point of time. Enhancement in allocation to one or more State(s)/UT(s) can be done only by equivalent reduction in the allocation to other beneficiaries which is not possible in view of shortages in other States/UTs. However, sometimes, some states surrender their share in CGSs which is reallocated to the other willing states/UTs subject to availability of transmission corridor.

The State/UT-wise details of allocation from CGSs in the country during the last three years and the current year (April, 2015 to January, 2016) are given at Annex-II.

Electricity is a concurrent subject. Supply and distribution of electricity to various consumers in a State/UT is within the purview of the respective State Government/State Power Utility. The Central Government supplements the efforts of the State Governments by establishing power plants and transmission systems in Central Sector through Central Power Sector Undertakings (CPSUs). A number of Central Generating Projects with capacity of 36496 MW are under construction which would benefit all the States including Rajasthan.

ANNEX REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 254 TO BE ANSWERED IN THE LOK SABHA ON 25.02.2016.

Power from Central Generating Stations to the beneficiary States/Union Territories is allocated in accordance with formula for allocation of power as per the guidelines from April, 2000. As per these guidelines, allocation of power is made to the States/ UTs in two parts, namely firm allocation of 85% and unallocated power of 15% for allocation for meeting the urgent/overall requirement.

The firm allocation includes allocation of 12% free power to the affected States and 1% for local area development in case of Hydro Power Stations and 10% (paid) power to the home State in case of Thermal and Nuclear Power Stations.

The balance (72% in case of Hydro and 75% in case of Thermal & Nuclear) power is distributed amongst the States / UTs of the region in accordance with the pattern of central plan assistance and energy consumption during the previous five years, both factors having equal weightage. Central plan assistance is determined in accordance with the Gadgil formula, in which population of the States is also taken into consideration. In case of joint venture projects, the equity contributing States get benefit in firm allocation in accordance with their equity contribution.

The aforementioned guidelines for allocation of power from Central Generating Stations are applicable to the generating stations, for which Power Purchase Agreements (PPAs) have been signed upto 5th January, 2011 and for the capacity extension of the existing projects. After 5th January, 2011, power is to be procured by the Distribution Companies / Utilities through tariff based competitive bidding. In 14 new projects of NTPC, the Central Government has, in January, 2011, approved allocation of 50% of power to 'Home' State, 15% unallocated power at the disposal of Government of India and 35% to other constituents (except 'Home' State) of that region on the basis of extant guidelines on allocation of power (giving equal weightage to central plan assistance and energy consumption by each State of the Region for preceding 5 years). Similar dispensation has also been provided by the Government in January, 2011 in respect of new projects of Nuclear Power Corporation.

ANNEX REFERRED TO IN REPLY TO PARTS (b) to (d) OF UNSTARRED QUESTION NO. 254 TO BE ANSWERED IN THE LOK SABHA ON 25.02.2016.

Allocation from Central Generating Stations					
Sl. No.	State	As on 31-3-2013	As on 31-3-2014	As on 31-3-2015	As on 31-1-2016
		(MW)	(MW)	(MW)	(MW)
1	Chandigarh	211	176	176	223
2	Delhi	4232	4518	3725	4182
3	Haryana	2224	2499	2565	2548
4	Himachal Pradesh	1219	1244	1349	1526
5	Jammu & Kashmir	1700	1916	2013	2222
6	Punjab	2113	2303	2310	2281
7	Rajasthan	2831	2922	3008	3103
8	Uttar Pradesh	5779	6132	6352	6548
9	Uttarakhand	844	938	932	1036
10	Chhattisgarh	1126	1189	1214	1180
11	Gujarat	3368	3608	3608	3701
12	Madhya Pradesh	4527	4742	4769	4911
13	Maharashtra	6781	7027	6994	6555
14	Daman & Diu	319	322	320	326
15	D.N. Haveli	907	930	899	871
16	Goa	492	502	522	507
17	Andhra Pradesh	3675	3697	2003	1782
18	Telangana	----	----	2148	2405
19	Karnataka	1810	1895	2147	2656
20	Kerala	1633	1639	1858	2155
21	Tamil Nadu	3766	4097	5020	5649
22	Pondicherry	396	387	415	445
23	Bihar	1802	1918	2864	2793
24	DVC	5990	6018	6018	6518
25	Jharkhand	562	537	584	584
26	Odisha	1705	1702	1750	1750
27	West Bengal	1403	1548	1548	1548
28	Sikkim	150	149	159	159
29	Arunachal Pradesh	134	133	133	157
30	Assam	746	727	777	993
31	Manipur	123	123	123	175
32	Meghalaya	212	205	205	236
33	Mizoram	74	74	74	97
34	Nagaland	80	79	79	108
35	Tripura	105	105	105	371
